

आयकर अपीलीय अधिकरण, चण्डीगढ़ न्यायपीठ, चण्डीगढ़
IN THE INCOME TAX APPELLATE TRIBUNAL, CHANDIGARH
BENCH 'B' CHANDIGARH

BEFORE: SHRI A.D.JAIN, VICE PRESIDENT AND
SHRI KRINWANT SAHAY, ACCOUNTANT MEMBER

आयकर अपील सं./ITA No. 258/CHD/2024

निर्धारण वर्ष / Assessment Year : 2024-25

SJOBA 1985 Trust, S.C.O. 63, Sector 20-C, Chandigarh.	बनाम VS	The CIT (Exemptions), Chandigarh.
स्थायी लेखा सं./PAN /TAN No: AAKTS5892G		
अपीलार्थी/Appellant		प्रत्यर्थी/Respondent

निर्धारिती की ओर से/Assessee by : Shri Ashok Goyal, CA for
Shri Tej Mohan Singh, Advocate
राजस्व की ओर से/ Revenue by : Smt. Kusum Bansal, CIT DR

तारीख/Date of Hearing : 19.09.2024

उद्घोषणा की तारीख/Date of Pronouncement : 08.10.2024

PHYSICAL HEARING

आदेश/ORDER

PER A.D.JAIN, VICE PRESIDENT

This is assessee's appeal for assessment year 2024-25 against the order dated 26.02.2024 passed by the Id. CIT(E), Chandigarh.

2. The Id. Counsel for the assessee has filed an Application dated 18.09.2024 seeking permission to withdraw the appeal. The Id. Counsel for the assessee has mentioned in the application that the assessee is not interested in pursuing the appeal as Form 10AC granting approval under

Section 80G(5) has since been granted by the PCIT (Exemptions) vide order dated 24.05.2024.

3. The ld. DR has posed no objection to the request of the assessee.

4. In view of the above facts and circumstances, the appeal of the assessee is dismissed as withdrawn.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Order pronounced on 08.10. 2024.

Sd/-

**(KRINWANT SAHAY)
ACCOUNTANT MEMBER**

Sd/-

**(A.D.JAIN)
VICE PRESIDENT**

“Poonam”

आदेश की प्रतिलिपि अग्रेषित/ Copy of the order forwarded to :

1. अपीलार्थी/ The Appellant
2. प्रत्यर्थी/ The Respondent
3. आयकर आयुक्त/ CIT
4. विभागीय प्रतिनिधि, आयकर अपीलिय अधिकरण, चण्डीगढ़/ DR, ITAT, CHANDIGARH
5. गार्ड फाईल/ Guard File

आदेशानुसार/ By order,
सहायक पंजीकार/ Assistant Registrar